

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 608 -JK (LD) of 2025

DATED:- 14 - 01 - 2025

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated 14.01.2025

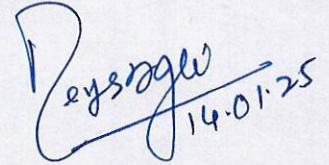
No:-LAW-OIC/01/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 608 -JK(LD) of 2025 dated 14.01.2025

S No	Title of the Case	OIC
1	SWP No.2404/2011 titled Satish Singh Salathia and anr. V/s State of J&K and Others (Now U.T).	Dr. Ramesh, Medical Officer Ayush (M.No 9018946442).
2	Case titled M/S Aristo Laboratories Pvt. Ltd. V/s State (Now U.T) of Jammu & Kashmir & others in CRM (M) No.509 of 2024.	Ms. Rumeesa Mohd, Assistant Controller Drug, Anantnag.
3	Case titled Sunil Rizwan Khan Versus Health & Medical Education Department in O.A No. 650/2024.	Mr. Mushtaq Ahmad Khan, Under Secretary to Government Health and Medical Education Department.
4	Case titled Santosh Kumari Versus U.T of J&K & others in O.A./1077/2024.	Mr. Sanjay Sharma, Dy. Director (Dentistry), Health Services Jammu, Phone No. 8716888000.

Im *Reyazul*